

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**Closure report No. 04/2019
CBI Vs. Divyanshu Naulakha & Others.**

26.09.2020


Present:- Ms. Priyanka Bhagat, Ld. PP for the CBI.

Matter has been listed today for filing status report by CBI.

Status report has been filed. It has been submitted in the status report that in compliance with the order dated 31.8.2020, letter has been written to the office of CVO, Oriental Insurance Co. Ltd., head Office, Asaf Ali Road, New Delhi for obtaining prosecution sanction against the officials as mentioned in the order dated 31.8.2020. Same is taken on record.

Put up again on 23.10.2020 for awaiting the sanction for the prosecution from the competent authority of OIC.

**AJAY
GULATI**

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AJAY GULATI
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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADC/New Delhi/26.09.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 421/2019

CBI Vs Virender Dev Dikshit & Anr.

26.09.2020

Present:- None for the CBI.
A1 Virender Deo Dikshit is already PO.
Ms. Bhanumati Solanki, Ld. Proxy counsel for Sh. Amol
Konane, Ld. Counsel for A2.
A-2 Ms. Gyaneshwari Mali absent.

Matter has been listed today for framing of charge against A-2.

However, an application seeking exemption from personal appearance has been moved on behalf of A2. Even the Ld. Sr. PP for the CBI is not present. He has sent as telephonic request to the reader informing him that he has a sore throat and consequently is unwell.

Heard. For the reasons mentioned in the application, A2 is exempted from personal appearance only for today.

In view of the absence of the accused as also the Ld. Sr. PP, the matter is further adjourned to 30.9.2020, to be taken up through video conference.

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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADC/New Delhi/26.09.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**Crl. Appeal No. 10/2019
Seema Sharma Vs. CBI**

26.09.2020

Present:- Sh. Darshan Singh, Ld. PP for CBI.
None is present on behalf of the appellant.

Matter has been listed today for physical hearing with the consent of Ld. Counsel for appellant as also Ld. PP for CBI.

However, Ld. Counsel for the appellant has sent a telephonic request to the Reader informing him that he is unable to come to the court being unwell.

In view of the absence of the appellant as also her counsel, matter is further adjourned to 30.09.2020, to be taken up through video conference.

**AJAY
GULATI**

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Date: 2020.09.26
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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADC/New Delhi/26.09.2020**